

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5954/2026

[Arising out of impugned final judgment and order dated 28-01-2026 in CRLA No. 567/2001 passed by the High Court of Delhi at New Delhi]

BALDEV SINGH

Petitioner(s)

VERSUS

CBI

Respondent(s)

FOR ADMISSION

IA No. 108571/2026 - GRANT OF BAIL

Date : 29-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH
HON'BLE MR. JUSTICE N.V. ANJARIA
[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) : Mr. Anurag Andley, Adv.
Mr. Aditya Andley, Adv.
Mr. Somansh Sharma, Adv.
Mr. Shubham Singh, Adv.
Mr. Sahil Nagar, Adv.
Mr. Tanmay Gupta, Adv.
Ms. Mehaak Jaggi, AOR
Mr. Mudit Mani, Adv.

For Respondent(s) : Mr. Rajan Kumar Chourasia, Adv.
Mr. Praneet Pranav, Adv.
Mr. Gobind Kumar, Adv.
Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent seeking adjournment since the arguing counsel is not available, re-list the matter on 03.08.2026.

Signature Not Verified
Digitally signed by
Jayant Kumar Arora
Date: 2026.06.29
16:56:45 IST
Reason: [S]

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER